

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.36
C.P. (IB)No.17/BB/2024

IN THE MATTER OF:

M/s. Cotton Culture Pvt. Ltd.

... Petitioner

Order under Section 10 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anirudh Suresh

ORDER

1. Heard the learned Counsel for the Petitioner and none appeared for the R-2, R-10 & R-16.
2. On 12.03.2024, the Ld. Counsels for R-2, R-10 and R-16 have sought time to file Vakalath along with objections and two weeks' time was granted to file the same. However, the same is not yet filed. As a last opportunity, one week's time is granted to file the same, failing which their right to file objections shall stand forfeited.
3. List the matter on **05.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)